

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 296
TO BE ANSWERED ON THE 05TH AUGUST, 2016
DIALYSIS UNITS**

***296. ADV. NARENDRA KESHAV SAWAIKAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has formulated any policy to open dialysis units in district hospitals and provide dialysis facility free of cost to Below Poverty Line (BPL) patients in States/UTs and if so, the details thereof;

(b) whether the Government has received proposals from States/UTs in this regard and if so, the details thereof, State/ UT-wise;

(c) the number of proposals approved and pending along with the funds allocated and utilized in this regard, State/UT-wise as on date; and

(d) the time by which the pending proposals are likely to be approved?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO LOK SABHA

STARRED QUESTION NO. 296* FOR 05TH AUGUST, 2016

(a) In the Union Budget, 2016-17, the Central Government announced a new Programme, namely, the National Dialysis Services Programme through Public Private Partnership (PPP) mode under the National Health Mission (NHM). Public health being a State subject, support is provided to States under NHM for strengthening their healthcare systems based on the requirements posed by them in their Programme Implementation Plans. Support under NHM is available to States/UTs for provision of dialysis services in District Hospitals free of cost to the poor and vulnerable population. Operational guidelines has been prepared and shared with States/UTs to facilitate operationalization of dialysis services through PPP mode in district hospitals.

(b) The information is at Annexure –I.

(c) The information is at Annexure –II.

(d) The pending approvals are likely to be issued by end of this month.

Annexure-I

S.No	States
1	Andhra Pradesh
2	Bihar
3	Chhattisgarh
4	Gujarat
5	Haryana
6	Himachal Pradesh
7	Jammu & Kashmir
8	Jharkhand
9	Karnataka
10	Kerala
11	Madhya Pradesh
12	Maharashtra
13	Odisha
14	Punjab
15	Rajasthan
16	Tamil Nadu
17	West Bengal
18	Manipur
19	Arunachal Pradesh
20	Assam
21	Meghalaya
22	Nagaland
23	Telangana
24	Tripura
25	Uttarakhand
26	Uttar Pradesh
27	Delhi
28	Sikkim

Annexure-II

Sr No	State/UT	Status of Approval	Amount Approved (Rs in Lakhs)
1	Andhra Pradesh	Approved	1170
2	Bihar	Approved	2000
3	Chhattisgarh	Approved	600
4	Gujarat	Approved	300
5	Haryana	Approved	400
6	Himachal Pradesh	Approved	100
7	Jammu & Kashmir	Approved	200
8	Jharkhand	Approved	630
9	Karnataka	Approved	2000
10	Kerala	Approved	40
11	Madhya Pradesh	Approved	1874.64
12	Maharashtra	Approved	673.41
13	Odisha	Approved	200
14	Punjab	Approved	100
15	Rajasthan	Approved	500
16	Tamil Nadu	Approved	575.99
17	West Bengal	Approved	737
18	Manipur	Pending	-
19	Arunachal Pradesh	Pending	-
20	Assam	Pending	-
21	Meghalaya	Pending	-
22	Nagaland	Pending	-
23	Telangana	Pending	-
24	Tripura	Pending	-
25	Uttarakhand	Pending	-
26	Uttar Pradesh	Pending	-
27	Delhi	Pending	-
28	Sikkim	Pending	-

**Most states have proposed token allocation*
